

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**O.A.No.614/2008
Dated the 30th day of October, 2008**

CORAM :

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

Mr.K.Sreekumar
GDS BPM Panayam
Panavoor S.O., Thiruvananthapuram. Applicant

By Advocate Mr.Vishnu S Chempazhanthiyil

V/s

- 1 The Superintendent of Post Offices,
Thiruvananthapuram South Division,
Thiruvananthapuram-695 014
- 2 Chief Postmaster General,
Department of Posts, Kerala Circle,
Thiruvananthapuram-33.
- 3 The Branch Recruiting Office,
Army Recruiting Office,
Thiruvananthapuram-6.
- 4 Union of India represented by
The Additional Director General of APS,
(APS-I) C/O 56. Respondents

By Advocate Mr.George Joseph ACGSC

This application having been heard on 30th October, 2008, the Tribunal on the same day delivered the following

(ORDER)

Hon'ble Dr.K.B.S.Rajan, Judicial Member

The applicant had applied for deputation to the Army Postal Service on the strength of Annexure A-1 notification. According to the said



notification the prescribed age limit applies also to the working employee, and willing male GDS are also permitted to apply subject to their fulfilling the condition of age. Applicant was sent for medical check up. Moreover, he could not be selected, and, the reason for non selection was stated to be that only persons within 35 years would be sent for deputation.

Counsel for the respondents has filed a statement annexing an order dated 20.11.1997 wherein it has been stated that EDAs below 35 years of age may be considered for deputation to the Army Postal Service.: Further, a statement has been filed by the counsel annexing further communication dated 28.5.1997, 2.11.2004 and 6.07.2005 which provide that EDAs below 30 years of age may be considered for deputation to APS. It is seen from the record that the respondents have strictly followed the prescribed procedure in respect of 38 notified vacancies. For the total of 38 vacancies notified in APS, out of 37 eligible GD Sevaks (satisfying the age criteria of 35 years) have been selected. Only three GD Sevaks including the applicant could not be selected as they were overaged and did not satisfy the prescribed age criteria. As such the applicant's case could not be considered.

Based on the submission of the counsel for respondents and the reply with the relevant documents filed promptly we find that there is no illegality in the procedure followed for recruitment of GD Sevaks for deputation to APS.

In view of the above facts, we do not find any merit in the submission of the applicant and hence the OA is dismissed. Before parting

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with the case, we place on record our appreciation for the immediate, prompt, and full response by both the counsel for Respondents and the respondents, within a record time, but for which this OA would ^{not} have been decided in such a short time.


K.NOORJEHAN
ADMINISTRATIVE MEMBER


K.B.S.RAJAN
JUDICIAL MEMBER

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